

objection Government have in setting up other coal-based industries at places where there are rich deposits of coal.

SHRI VASANT SATHE : It is true that there are rich coal deposits in the Wardha Valley and these have been exploited also. In this respect a big scheme has been incorporated in the Seventh Five Year Plan. So far as coal-based industries are concerned, the best use to which coal can be put is power generation. Our coal is good for power generation. In several countries, coal-based minerals are used for fertilizer production. If people want to set up these industries in the private sector, we are ready to give them full encouragement.

[English]

Income Tax Raids in Bangalore City

*511. **SHRI V. S. KRISHNA IYER :** Will the Minister of FINANCE be pleased to state :

(a) the number of Income Tax raids conducted from January 1985 to the end of February 1985 in Bangalore city; and

(b) the amount realised out of these raids ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) Income Tax Department conducted 8 searches during January and February, 1985 in Bangalore City resulting in seizure of prima facie unaccounted assets valued at Rs. 9.04 lakhs approximately.

SHRI V. S. KRISHNA IYER : May I know the follow-up action taken in each case and has anyone been found guilty ?

SHRI JANARDHANA POOJARY : The documents seized are being scrutinised. The investigation is in progress and the hon. Member knows whenever the seizure takes place there is seizure in respect of documents. The incriminating evidence will be found out. The will lead to further disclosures also. It takes time. Here also when the investigation progresses so many things will come to light. It will lead to further disclosure.

So, this investigation is in progress.

SHRI V. S. KRISHNA IYER : My question is very simple. I want to elicit from the Government—particularly from the present Government—one important information. That is why I asked for the specific period January-February, 1985, because, the Prime Minister has said that he is determined and his Government is determined to unearth black money. My experience is that in the previous cases where seizures have been made, afterwards nobody knows what has happened. Many have become more respectable citizens afterwards ! This is what has happened. So, Sir, I want to know from the Government as to what action has been taken in this regard. If a person commits a theft of Rs. 10 he will be jailed; and if he is in service, he will be dismissed.

MR. SPEAKER : That has been answered.

SHRI V. S. KRISHNA IYER : I want to know what follow-up action has been taken. They should take the matter to its logical conclusion. Tax evasion is a national crime. To avoid payment of tax is national crime.

MR. SPEAKER : Can he give any more answer than what he has given ?

SHRI V. S. KRISHNA IYER : They are not taking it to its logical conclusion. There are number of cases.....

MR. SPEAKER : What is the fun in it ? You are only taking the time of the House.

SHRI V. S. KRISHNA IYER : Sir, I only want the Government to take necessary follow-up action in the matter in accordance with law, however V.V.I.P. he may be.

SHRI JANARDHANA POOJARY : I can assure the hon. Member that action is being taken. Government will spare no efforts whoever the person may be, to award the necessary punishment.

Mineral Survey in Rajasthan, Haryana and Uttar Pradesh

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*512. **SHRI VIRDHJI CHANDER JAIN :**

SHRI HARISH RAWAT :